

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).216/2009

(From the judgement and order dated 29/04/2008 in  
of The HIGH COURT OF BOMBAY)

CRLA No. 2648/2007

STATE OF MAHARASHTRA TR.C.B.I.

Petitioner(s)

VERSUS

MAHESH G.JAIN

Respondent(s)

Date: 04/12/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU  
HON'BLE MR. JUSTICE R.M. LODHAFor Petitioner(s) Mr. P.P. Malhotra, ASG  
Mr. Subhash Kaushik, Adv.  
Mr. Salender Sharma, Adv.  
Mr. A.K. Sharma, Adv.  
Mr. B. Krishna Prasad, Adv.For Respondent(s) Mr. U.N. Bachawat, Sr. Adv.  
Mr. Alok Bachawat, adv.  
Mr. Syed Hasan Isfahani, Adv.  
Mr. Jainul Abidin, Adv.  
Ms. K.V.Bharathi Upadhyaya, Adv.UPON hearing counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Leave granted.

(Ajay Kr. Jain)  
Court Master(Indu Satija)  
Court Master